

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTEMENT OF REVENUE**

**LOK SABHA
UN-STARRED QUESTION NO. 5152**

**TO BE ANSWERED ON MONDAY, THE 03RD APRIL, 2023
CHAITRA 13, 1945 (SAKA)**

**Amendment to Prevention of Money Laundering (Maintenance of Records)
Rules**

5152. SHRI MANICKAM TAGORE B.

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has amended the Prevention of Money Laundering (Maintenance of Records) Rules for widening the scope of Know Your Customer (KYC) norms and if so, the details thereof;
- (b) whether under the said Act, reporting entities are required to keep all the relevant records of their beneficial owners and transactions for five years; and
- (c) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)**

(a) Yes, Government vide Gazette notification No. S.O. 1074(E), dated 07.03.2023 amended the Prevention of Money Laundering (Maintenance of Records) Rules, 2005.

(b) & (c) Yes, as per section 12 of the Prevention of Money-laundering Act, 2002, every reporting entity is required to maintain record of its beneficial owner for a period of five years after the business relationship between a client and the reporting entity has ended or the account has been closed, whichever is later. It is also required to maintain record of each transaction with its clients for a period of five years from the date of the transaction.
